

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 21 .11.2022

No. 431 A: In exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the Munsif (Civil Judge, Junior Division) named in column no.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class also for the district noted against his name in column no. 3 of the table.

Sl. No.	Name of the Officers with designation and present place of posting	Name of the District
1	2	3
1.	Sri Satish Kumar, Munsif, Banmankhi (Purnea)	Purnea

By order of the High Court

Sd/- Rupesh Deo

Registrar General

Memo No. 69075-69098

/ Dated, Patna the 21/11/2022

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar General, Patna High Court, Patna / Registrar (Establishment), Patna High Court, Patna / I/C Registrar (Administration), Patna High Court, Patna / I/C Registrar (Vigilance), Patna High Court, Patna / I/C Registrar (Appointment), Patna High Court, Patna / Officer on Special Duty, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna/ I/C Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / I/C Registrar (IT)-cum-CPC, Patna High Court, Patna/ O.S.D. (Computerization), Patna High Court, Patna / Joint Registrar (Judicial), Patna High Court, Patna / J.R.-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Committee, Patna/ Section Officer, J.O.S.R.R., Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ The District and Sessions Judge, Purnea for information (and communication to the officer concerned).

The officer, aforesaid shall take up Civil and Criminal Cases proportionately in such a way that his disposal of Civil and Criminal matter must be in the ratio of 70:30, otherwise he will suffer penalty).

(-) For D.J. only.



Registrar General